

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI K.N. CHARY , JUDICIAL MEMBER**

**ITA No. 3880/Del/2019 & ITA 3879/Del/2019  
Assessment Year: 2015-16 & 2013-14**

Infotel Telecom Infrastructure Pvt. Ltd., D-07, Dhawandee Apartment No. 6, Jantar Mantar, New Delhi-110001 (PAN: AABCI8951Q)	vs	DCIT, Circle-12(1), Faridabad.
(Appellant)		(Respondent)

**ITA NO. 3466/Del/2019  
Assessment year : 2015-16**

DCIT, Circle-12(1), Faridabad.	vs	Infotel Telecom Infrastructure Pvt. Ltd., New Delhi.
Appellant		Respondent

**Assessee by: Shri Sudeep Vijayan, Advocate  
Department by: Shri Gaurav Dudeja, Sr. DR  
Date of hearing : 30.12.2020  
Date of pronouncement : 30.12.2020**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

These appeals by the assessee and by the Revenue are directed against the order of learned Commissioner of Income Tax(A)-4, New Delhi dated 26.02.2019 and pertains to assessment year 2015-16.

2. The learned counsel for the assessee, vide letter dated 29.12.2020, has intimated the Tribunal that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act') and requested for withdrawal of the said appeal.

3. Considering the aforesaid situation, the captioned appeals are consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforestated Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeals are consigned to record and, for statistical purposes, are treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 30th December, 2020.

**Sd/-**

**(K.N. CHARY)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar